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ITEM NO.207

COURT NO.8

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).259/2012  
(From the judgment and order dated 25/08/2011 in AS No.1175/2004 of the  
HIGH COURT OF MADRAS)

GOWRI Petitioner(s)

VERSUS

SHANTHI AND ANR. Respondent(s)

(With office report)

[FOR FINAL DISPOSAL]

Date: 24/01/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. R. Balasubramanian, Sr. Adv.

Mr. B. Karunakaran, Adv.

Ms. Sony Bhatt, Adv.

Mr. Senthil Jagadeesan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

List the matter on 24th February, 2014.

Since the respondents have not been appearing in spite of  
service for quite some time, before we take a final decision, we  
direct the Advocate-on-record of the petitioner to inform the  
respondents in writing that unless they appear in court on 24th  
February, 2014, the matter will be decided in their absence. The  
Registry is directed to make a copy of this order available to  
Mr. Senthil Jagadeesan, Advocate-on-record today itself.

| (VINOD LAKHINA)

| COURT MASTER

| | (INDU BALA KAPUR)

| | COURT MASTER

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